

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/25/2020 IN ORIGINAL APPLICATION
NO.170/104/2020**

DATED THIS THE 07th DAY OF SEPTEMBER, 2020

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore
Bench at Bangalore)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore
Bench at Bangalore)**

Rakesh C
Son of Shri Chidambar R P
Aged about 27 years
Group-A, UPSC Roll No.0307929
Residing at No.2391
West Pipeline Road
Kumaraswamy Layout, 2nd Stage
Bangalore-560 078.Petitioner

(By Advocate Shri Nagaraj S Jain - through video conference)

Vs.

Arvind Saxena
Chairman
Union Public Service Commission
Dholpur House
Shahjahan Road
New Delhi-110 069.Respondents

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Learned counsel for the petitioner, at the very outset, stated that the petitioner does not wish to pursue the present Contempt Petition and, therefore, he may be permitted to withdraw the same.

2. In view of the above statement made by learned counsel for the petitioner, the Contempt Petition is hereby dismissed as withdrawn.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

/ps/

